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**THE
PARLIAMENTARY DEBATES**
(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 23rd April, 1954

*The House met at a Quarter Past Eight
of the Clock.*

[**MR. SPEAKER** in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

8-46 A.M.

BUSINESS OF THE HOUSE

Mr. Speaker: Order, order. I might just remind the hon. Members that though, in their view, they are trying to whisper or speak in low tones, the sound equipment in the House is very keen on reporting everything that is being said. Just as I am trying to hear hon. Members who are addressing the Chair, I could distinctly hear all their talk and it disturbs me in following what the hon. Members are saying. I would, therefore, request the hon. Members to be careful not to talk at all. If they at all want to talk, the lobby is the proper place where they can go and discuss matters. Let there be absolute silence in the House. I have to inform the House that the Business Advisory Committee met yesterday for allocation of time to five additional Bills which Government intend to bring forward before the House during the remainder of the current session and for the transaction of other business.

112 P.S.D.

The Committee agreed to the following allotment of time to the various Bills:-

Name of Bill	Time allotted.
1. Himachal Pradesh and Bilaspur (New State) Bill	2 hours.
2. Shillong Rifle Range and Umlong Cantonment Assimilation of Laws Bill	1 hour
3. Rubber (Production and Marketing) Amendment Bill	2 hours,
4. Coffee Market Expansion (Amendment) Bill .	2 hours.
5. Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill	2 hours.

I think Nos. 3 and 4, Rubber (Production and Marketing) Amendment Bill and Coffee Market Expansion (Amendment) Bill are going to the Select Committee.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Yes.

Mr. Speaker: So that, the hon. Members of the House may appreciate the reasons for the allotment of time.

The Committee also recommended that two hours should be allotted for discussion on peaceful uses of Atomic Energy proposed to be raised by Shri Meghnad Saha.

In order to find time for the above-mentioned business and for any other important discussion for short duration, the Committee recommended that sittings of the House should

[Mr. Speaker]

be fixed on Tuesday the 18th, Wednesday the 19th, Thursday the 20th, and Friday the 21st May, 1954.

The Committee had originally stated that the House should sit on Monday the 17th May, but on a later check-up it was found that Monday is a closed holiday. That is why the dates are advanced by one day.

There will be no question hour on these days and no Private Members' business on Friday the 21st May, 1954.

I take it that the House is agreeable to these recommendations.

Hon. Members: Yes.

Shri Raghavachari (Penukonda): May I submit that last time you were pleased to state that the present session will close on the 15th May, and that there will be no extension. If the session is extended in spite of such assurances, our programmes will be upset.

Mr. Speaker: I quite agree with the hon. Member, and I am very particular that our programmes should be definite, but all the same there are exigencies and exigencies, and Government find that some Bills have to be put through at an early date. If that is so, I do not think the House will deny the Government the facility of having legislation which they consider to be urgent and has to be put through.

The hon. Member will see that in this are included certain important legislations such as Himachal Pradesh and Bilaspur (New State) Bill and Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill. So far as the Prevention of Disqualification Bill is concerned, I understand, unless the date is advanced—there is nothing controversial about it—about 80 Members of Parliament will be affected by that. So, it has to be advanced. My point is that the Business Advisory Committee, which represents all shades of opinion in this House, fully took into consideration the difficulties

of Members, and the awkwardness of having to change their engagements after they have been fixed. It is only because they felt that these Bills have to be put through that they came to this decision. This is the considered decision of the Business Advisory Committee, I cannot argue all these points in the House.

Shri Raghavachari: May I submit that the Minister for Parliamentary Affairs was consulted and the Business Advisory Committee met only a few days ago, and all these important Bills should have been before the House. Immediately within a week a further change is made.

Mr. Speaker: There, too, I agree, and I believe the hon. Minister for Parliamentary Affairs also agrees, but, after all, these are all human affairs, and no discussion is necessary now on this question.

श्री गणपति-राम (जिला जोनपुर-पूर्व-रक्षित अनुसूचित जातियां): अध्यक्ष महोदय, मैं आप की इजाजत से केवल एक शब्द कहना चाहता हूँ

Mr. Speaker: Order, order. No questions now. This is the Business Advisory Committee's decision which I am announcing. The House has expressed its approval of it.

This report shall be published in the Bulletin and shall constitute the order of the House in regard to the allocation of time in regard to these Bills and other items of business.

There is one other thing which I might mention to the House as to why the Business Advisory Committee have thought it proper to extend the period by two days more. The House knows...

Sardar A. S. Saigal (Bilaspur): By four days.

Mr. Speaker: By two days more than what was considered necessary for the passing of the Bills which are mentioned here. If the hon. Members follow quietly without any flutter

about it, they will be able to follow more clearly. Now, ordinarily we should have finished it on the 19th May, but we thought that we should have two more days because the House knows that the hon. Prime Minister is going to Colombo for a very important conference. It is very likely that not only he may like to say but the House itself may like to know from him as to what happened at that Conference. If the hon. Leader of the House agrees and if he considers it necessary we may have some time even for a discussion on it. It is from that point of view that the Business Advisory Committee thought it necessary to extend it by a further period of two days and that is the situation which arose later, as Mr. Raghavachari will appreciate.

Now, the hon. Minister for Parliamentary Affairs will make a statement as regards the priority of Government Bills.

ORDER OF GOVERNMENT BILLS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, on the 17th April, I promised to inform the House about the order of Government's legislative business for the remainder of the present Session. The following will be the order of Bills:

1. Minimum Wages (Amendment) Bill—it will be taken up to-day,
2. The Voluntary Surrender of Salaries (Exemption from Taxation Amendment) Bill,
3. The Delivery of Books (Public Libraries) Bill,
4. The High Court Judges (Conditions of Service) Bill,
5. Lushai Hills District (Change of Name) Bill,
6. Absorbed Areas (Laws) Bill,
7. Drugs and Magic Remedies (Objectionable Advertisements) Bill,
8. The State Acquisition of Lands for Union Purposes (Validation) Bill,

9. Indian Railways (Second Amendment) Bill,
10. Factories (Amendment) Bill,
11. The Companies Bill,
12. The Code of Criminal Procedure (Amendment) Bill,
13. T.A. and D.A. of M. Ps. Bill,
14. The Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill,
15. The Hindu Marriage and Divorce Bill (for concurrence of the House of the people for Joint Committee),
16. The Special Marriage Bill,
17. The Himachal Pradesh and Bilaspur (New State) Bill, 1954,
18. The Shillong (Rifle Range and Umlong) Cantonment Assimilation of Laws Bill, 1954,
19. The Rubber (Production and Marketing) Amendment Bill, and
20. The Coffee Market Expansion (Amendment) Bill.

The last two Bills are going to be referred to Select Committee.

Mr. Speaker: I think there are certain other Bills also which are going to be referred to the Select Committee.

Shri Satya Narayan Sinha: The Companies Bill and the Code of Criminal Procedure Bill are going to be referred to the Select Committee. Of course, I have already said about the Hindu Marriage and Divorce Bill.

श्री गणपति राम (जिला जॉनपुर-पूर्व-रचित-अनुसूचित जातियां): रिमूवल आफ अनटचीबलिटी बिल के वास्ते हमार मंत्री महोदय ने पिछले सेशन में वायदा किया था कि वह इस सेशन में जरूर लाया जायेगा और पास किया जायेगा। मैं आपसे पूछना चाहता हूँ कि वह इस सेशन में आने वाला है या नहीं ?